

Central Administrative Tribunal
Principal Bench

RA-128/2004 In
MA-2414/2003 In
OA-2304/2000

New Delhi this the 27th day of July, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

1. Union of India through
The General Manager,
Northern Railway
Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway, Estate Entry Road,
New Delhi.
3. The I.W.O.,
Northern Railway,
Railway Station, New Delhi.

-Applicants

(By Advocate: Shri V.S.R. Krishna)

Versus

1. Shri Bharat Bhushan S/o Shri Tola Ram,
R/o RZ-311, Raj Nagar-II,
Palam, New Delhi.

-Respondent

(None Present)

ORDER (Oral)

Learned counsel heard.

2. Notice on RA-128/2004 in MA-2414/2003 in
OA-2304/2000 was issued to Shri Bharat Bhushan,
applicant in OA-2304/2000. The stipulated period
having elapsed, service on Shri Bharat Bhushan is
presumed and I proceed to consider this review
application on hearing the learned counsel of
applicants in this RA as also perusing all related
records.

3. Learned counsel pointed out that
OA-2304/2000 was disposed of vide order dated
1.1.2001. However, these orders were recalled vide

(2)

order dated 28.9.2001 in RA-107/2001 filed by the respondents in OA. This review application 107/2001 was allowed and Tribunal's order dated 1.1.2001 was recalled, the original OA was restored but was dismissed for the reasons stated in order dated 28.9.2001.

4. Learned counsel pointed out that thereafter applicant in OA filed MA-2414/2003 seeking a direction for implementation of Tribunal's orders dated 1.1.2001 despite the fact that earlier order of the Tribunal dated 1.1.2001 was recalled and OA was dismissed.

5. In the light of the facts now pointed out in this RA-128/2004 as Tribunal's order dated 1.1.2001 is no longer alive, RA-128/2004 is allowed. Order dated 9.3.2004 in MA-2414/2003 is recalled.

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

27.7.04

cc.